

Central Administrative Tribunal  
Jaipur Bench, JAIPUR

OA No.152/2010

This the 4thday of May , 2011

**Hon'ble Shri Justice K.S. Rathore, Member (Judicial)**  
**Hon'ble Shri Anil Kumar, Member (Administrative)**

1. Sudhir Singh, Virdi S/o Shri B.S.Virdi a/a 46 years R/o 22 F, Sumer Nagar Extension, Opposite Gupta Farms, Mohana Road, Jaipur, Presently posted as Drilling Engineer (Jr) under D.D.G of Western Region at Jaipur.
2. Awadesh Pratap Singh S/o shri Virendra Bahaur Singh a/a 35 years R/o F-2 Sanskar -2 Apartment, Mahadev Nagar, Gandhipath, Vaishali Nagar, Jaipur, Presently posted as 'Drilling Engineer (Jr) Under D.d.G. of Western Region at Jaipur.

...Applicants

(By Advocate: Shri S.Shrivatava )

- VERSUS -

1. Union of India through Secretary to the Government of India, In the Ministry of Mines, Shastri Bhawan, New Delhi
2. Director General, Geological Survey of India, 29 Jawahar Lal Nehru Road, Kolkata-1
3. Deputy Director General (Western Region) of Geological Survey of India, G.S.I. Complex, 15-16, Jhalana Dungri, Jaipur.-4

.....Respondents

(By Advocate: Shri D.C.Sharma)

**ORDER (ORAL)**

After hearing at length, learned counsel for the applicant does not want to press relief A,B & C and only wants to press relief D &E, whereby he has prayed that as an alternative, respondents should be directed to implement the F.C.S.(Scheme) in favour of the applicants with effect from the date the applicants have become entitled for promotion on the next higher post i.e. Drilling Engineer(Sr.) To this effect, he submits that he has also submitted a representation before the respondents, which has not yet been decided.



2. Since, learned counsel for the applicant only wants implementation of the F.C.S. Scheme and disposal of his representation in this regard, we direct the respondents to consider and decide the representation so filed by the applicant with regard to implementation of the F.C.S. Scheme within a period of three months from the date of receipt of a copy of this order. Since, the applicant does not want to press relief A,B& C, no direction whatsoever requires to be issued in this respect.

With these observations, the OA stands disposed of.

*Anil Kumar*  
(Anil Kumar)  
Member (Administrative)

*K. S. Rathore*  
(Justice K.S.Rathore)  
Member (Judicial)

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